SHRI ANURAG SINGH THAKUR: Sir, as I said earlier, if reported within three days, there is zero liability, and, after three days, it is limited liability to the customer.

***239** *[प्रश्नकर्त्ता अनुपस्थित थे]*

सीएसआर निधि संबंधी दिशानिर्देशों का अनुपालन

*239. **डा. सत्यनारायण जटिया**: क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) कारपोरेट, सामाजिक उत्तरदायित्व (सीएसआर), सीएसआर निधि के आवंटन, व्यय के निर्दिष्ट दायरे तथा समय-समय पर सरकारी योजनाओं में किए जाने वाले अंशदान के संबंध में बनाए गए दिशानिर्देश क्या हैं; और

(ख) इनके अनुपालन का ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अनुराग सिंह ठाकुर): (क) और (ख) विवरण सभा पटल पर रखा गया है।

विवरण

(क) और (ख) कारपोरेट सामाजिक दायित्व (सीएसआर) के संबंध में प्रचालन ढांचा कंपनी (कारपोरेट सामाजिक दायित्व नीति) नियम, 2014 में निहित है, जो अन्य बातों के साथ-साथ सीएसआर समिति, सीएसआर व्यय, सीएसआर रिपोर्टिंग और सीएसआर के लिए कार्यान्वयन अभिकरणों को कवर करता है। कंपनी अधिनियम, 2013 (अधिनियम) की धारा 135 तत्काल विगत वित्तीय वर्ष के दौरान 500 करोड़ रुपये अथवा अधिक का निवल मूल्य अथवा 1000 करोड़ रुपये अथवा अधिक का कारबार अथवा 5 करोड़ रुपये अथवा अधिक का निवल लाभ वाली प्रत्येक कंपनी को अधिदेशित करती है कि वह कंपनी की सीएसआर नीति के अनुसार सीएसआर के लिए कंपनी के औसत निवल लाभ का कम से कम 2 प्रतिशत खर्च करे।

सीएसआर की दिशा में किए गए कार्यकलाप अधिनियम की अनुसूची-VII में निर्दिष्ट क्षेत्रों या विषयों से संबंधित होने चाहिए। प्रयोज्यता निर्धारित करते समय अधिनियम की अनुसूची-VII के अधीन शामिल क्षेत्रों/विषयों की स्वतंत्र व्याख्या की अनुमति है। विधि के अनुसार सीएसआर व्यय को अधिदेशित करने की मंशा किसी सरकारी कार्यक्रम/योजना के लिए बजटीय आबंटन को प्रतिस्थापित करने की नहीं है, लेकिन सीएसआर के माध्यम से सरकारी प्रयासों को अनुपूरित अथवा संपूरित करने पर कोई रोक नहीं है। कंपनियों को सीएसआर आबंटन करने और इसे अनुमत्य कार्यकलापों पर खर्च करने की बाध्यता है और उनके लिए एमसीए 21 पर निर्धारित प्ररूप में इस बारे में आवश्यक प्रकटीकरण करना अपेक्षित है। जब भी, सीएसआर उपबंधों के उल्लंघन की सूचना मिलती है, ऐसी गैर-अनुपालक कंपनियों के विरुद्ध कंपनी अधिनियम, 2013 के उपबंधों के अनुसार अभिलेखों की विधिवत् जांच और समुचित विधि प्रक्रिया को अपनाते हुए कार्रवाई आरंभ की जाती है।

***239** *[The Questioner was absent.]*

Compliance of guidelines of CSR fund

†*239. DR. SATYANARAYAN JATIYA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the guidelines laid down with regard to Corporate Social Responsibilities (CSR), the allocation of CSR funds, the designated areas of expenditure and contribution to be made towards Government schemes from time to time; and

(b) the details of compliance thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) The operational framework with respect to Corporate Social Responsibility (CSR) is contained in the Companies (CSR Policy) Rules, 2014, which covers *inter alia* CSR Committee, CSR expenditure, CSR reporting and implementing agencies for CSR. Section 135 of the Companies Act, 2013 (Act) mandates every company having net worth of ₹ 500 crore or more, or turnover of ₹ 1000 crore or more, or net profit of ₹ 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company towards CSR as per the CSR Policy of the Company.

The activities undertaken towards CSR should relate to areas or subjects specified in Schedule VII of the Act. While determining admissibility, a liberal interpretation of areas/subjects covered under Schedule VII of the Act is allowed. The intent of mandating CSR expenditure by law is not to substitute budgetary allocation for any Government programme/scheme but there is no bar to complement or supplement Government efforts through CSR. The Companies obligated to make CSR allocation and spend the same on permissible activities and are required to make necessary disclosures on MCA 21 in the prescribed form. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies are initiated as per provisions of Companies Act, 2013 after due examination of records and following due process of law.

†Original notice of the question was received in Hindi.

MR. CHAIRMAN: Right. Next Question. Question No. 239. Dr. Satyanarayan Jatiya. Absent. Yes, Mr. Minister. Just lay it.

SHRI ANURAG SINGH THAKAR: Sir, the answer is laid on the Table of the House. ...*(Interruptions)*...

MR. CHAIRMAN: All questions are on Health and Family Welfare and wealth, Finance. These are the two; health and wealth. Yes, Mr. Minister, just say, 'I lay it on the Table of the House.'

SHRI ANURAG SINGH THAKUR: Sir, that I said earlier.

MR. CHAIRMAN: Right. Nobody is asking supplementary.

SHRI ANURAG SINGH THAKUR: Sir, I am ready to reply, if there is any question. ...*(Interruptions)*...

***240.** *[The Questioner was absent.]*

Regulation of ART clinics

*240. SHRI RANJIB BISWAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has any mechanism to regulate functioning of Assisted Reproductive Technology (ART) clinics to check malpractices therein, if so, details thereof;

(b) whether Government is aware that hundreds of unwanted children born through surrogacy are left to die every year in absence of any legal safeguards, if so, details thereof;

(c) whether the poor surrogate mothers are reportedly being exploited by these ART clinics in the country, if so, the number of such cases reported during each of last three years and current year, State/UT-wise; and

(d) the corrective steps taken by Government to regulate ART clinics?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (d) A Statement is laid on the Table of the House.